

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. M.P. No.1573 of 2021**

Ashok Kumar Chourasia                     ...                     Petitioner  
  Versus  
The Union of India through C.B.I.  
  ...                     Opposite Party

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner             : Mr. Shailesh, Advocate  
For the C.B.I.                   : Mr. Rohit Sinha, Advocate

**Order No.04 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit annexing therewith proof of deposit of Rs.25,00,000/- with the General Manager (Marketing & Sale, B.C.C.L., Dhanbad).

List this case after filing of the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**